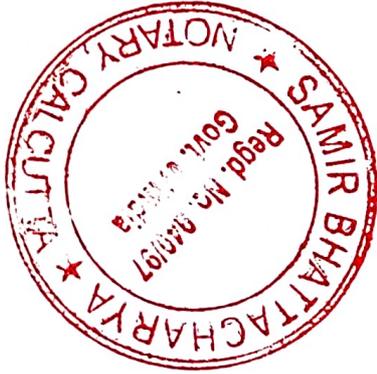




- 1 -

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.162/2025/EZ**



In The Matter of:-

Paribesh Academy & Ors.

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER
02, THE DISTRICT MAGISTRATE & COLLECTOR, HOOGHLY**

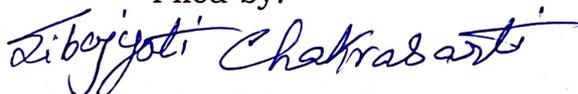
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	PARTICULARS	ANNEXURE	PAGE
1.	Report in the Form Of Affidavit on behalf of the District Magistrate & Collector Hooghly		1-7
2.	Photocopy of the Letter dated 05.02.2026 containing the Enquiry Report prepared by the Revenue Inspector Saptagram RI Office to the Block Land and Land Reforms Officer, Chinsurah-Mogra, Hooghly along with photographs and copy of FIR are collectively annexed herewith	'A'	8-12
3.	Photocopy of the letter dated 06.02.2026 written by the Assistant Director & Block	'B'	13

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	Land & Land Reforms Officer, Chinsurah-Mogra Hooghly to the Additional District Magistrate & District Land & Land Reforms Officer, Hooghly is annexed herewith		
4.	Photocopy of the Order dated 27.11.2025 passed by the Hon'ble West Bengal Land Reforms & Tenancy Tribunal is annexed herewith and marked with the letter 'C'.	'C'	14

Filed by:



Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.162/2025/EZ



In The Matter of:-

Paribesh Academy & Ors.

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 02, THE DISTRICT MAGISTRATE & COLLECTOR, HOOGHLY

I, Khursheed Ali Qadri Son of Ali Mohammad Qadri aged about 43 years, by faith- Islam, by occupation- Government Service, now posted as District Magistrate and Collector, Hooghly, having office at Ghatakpara, Chinsurah, Hooghly, Pin: 712101, do hereby solemnly affirm and declare as follows: -

1. That I am the District Magistrate and Collector, Hooghly district and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That this Report in the form of Affidavit is filed in compliance and obedience to the Solemn Order dated 11.12.2025 and 21.01.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata,
3. That in the instant Original Application judgment has been reserved on 28.11.2025 and pronounced on 11.12.2025 in which interalia the District Magistrate & Collector Hooghly district has been directed to verify the present status of the above mentioned case pending before the Hon'ble LRTT and submit report within four weeks.

11 FEB 2026

-X-

4. That accordingly the Block Land and Land Reforms Officer, Chinsurah Mogra Hooghly had sought for an enquiry report from the Revenue Inspector, Saptagram RI Office and the Revenue Inspector Saptagram RI Office vide letter dated 05.02.2026 had informed regarding the Enquiry with respect to present status of L.R. Plot No. 7309 of Mouza- Kulihanda, J. L. No. 18 which is detailed as below:

a) That the plot is situated at Mouza – Kulihanda (J.L No. – 18), P.S – Chuchura within the ambit of Kodalia – II G.P, Hooghly.

b) That, during the course of enquiry, it was found that the said plot is partly built up and partly covered with trees and shrubs. One two storied building and more or less ten one storied houses exist over portions of the said plot. A vast portion of the land is covered with banana plants, coconut trees and other assorted trees. It was further observed that the two storied building is situated at the north eastern side of the suit plot and is possessed by Shri Binoy Chatterjee. In front of the said 2 storied building a covered drainage is running through the plot and connected through the nearby railway jhil(water body). Photocopies of the present scenario of the said plots and map are enclosed herewith for ready reference. Although the land is classify as a “pond”, but no pond was currently visible on the land. It is to mention here that, earlier for such unlawful activity, an FIR was lodged as per provision of Section 4D of WBLR Act, 1955 were applied as penal measure.

c) This is for favour for your kind information and necessary action.

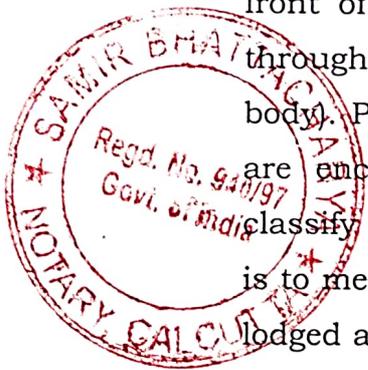
Schedule of land.

Mouza – kulihanda (J.L number – 18)

L.R Plot No.- 7309,

Recorded classification – “shali/pukur”

Area – 0.96 acre.



-X-

Photocopy of the Letter dated 05.02.2026 containing the Enquiry Report prepared by the Revenue Inspector Saptagram RI Office to the Block Land and Land Reforms Officer, Chinsurah-Mogra, Hooghly along with photographs and copy of the FIR, are collectively annexed herewith and marked with the letter 'A'.

5. That subsequently the Assistant Director & Block Land & Land Reforms Officer, Chinsurah-Mogra Hooghly vide letter dated 06.02.2026 had informed the enquiry report regarding status of LR Plot No. 7309 of Mouza-Kulihanda, J. L. No. 18, to the Additional District Magistrate & District Land & Land Reforms Officer, Hooghly.

Photocopy of the letter dated 06.02.2026 written by the Assistant Director & Block Land & Land Reforms Officer, Chinsurah-Mogra Hooghly to the Additional District Magistrate & District Land & Land Reforms Officer, Hooghly is annexed herewith and marked with the letter 'B'.

6. That with regard to the matter pending before the Hon'ble West Bengal Land Reforms & Tenancy Tribunal it is stated that one miscellaneous application being M. A. No. 1741/2025 for addition of parties has been filed on 27.11.2025 and the same has been directed to be tagged with the original application record and the next date of the matter has been fixed on 10.06.2026 under the heading application.

Photocopy of the Order dated 27.11.2025 passed by the Hon'ble West Bengal Land Reforms & Tenancy Tribunal is annexed herewith and marked with the letter 'C'.

That this deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit as and when directed by the Hon'ble Tribunal.

8. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.
9. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 6 and part of 7 are based on information derived from the

- X -

record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate

State of West Bengal

11.02.2026

Deponent
District Magistrate
Hooghly.

Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY CIVIL COURT, CALCUTTA

Solemnly Affirmed and
Declared before me U/S 139
CPC/U/S297 (C) CRPC

Notary

11.2.26



11 FEB 2026



- * -

Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

[Signature] Verified at Kolkata, on this the 11th day of February, 2026.

Identified by me

Sibojyoti Chakrabarti
Advocate

State of West Bengal

11.02.2026

[Signature]

Deponent
District Magistrate
Hooghly.



11 FEB 2026
7

-X-

Govt. of West Bengal
Office of the Revenue Inspector
Saptagram R.I Office, Hooghly.

Answer - "A"

Memo No. SAP/POSS/02/2026

Dated- 05/02/2026

To
The Block Land & Land Reforms Officer,
Chinsurah-Mogra, Hooghly.

Date 05/2/2026
Sl. No. 226
Collection.....
File No.....
In Sl. No.....
Date No.....

Sub: Enquiry Report regarding present status of LR plot no. 7309 of
Mouza-Kulihanda (J.L No. 18).

Sir,

As per your verbal instruction an enquiry has been conducted by the undersigned on 05/02/2026 regarding the above noted subject over LR plot no. 7309 of Mouza-Kulihanda (J.L No. 18). With the help of Mouza sheet identified the plot and enquiry report of present status of the said plot is given in the beneath Para wise.

- 1) That, the plot is situated at Mouza- Kulihanda (J.L No. 18), P.S-Chuchura within the ambit of Kotalia -II G.P, Hooghly.
- 2) That, during the course of enquiry, it was found that the said plot is partly built up and partly covered with trees and shrubs. One two storied building and more or less ten one-storied houses exist over portions of the said plot. A vast portion of the land is covered with banana plants, coconut trees and other assorted trees. It was further observed that the two-storied building is situated at the north-eastern side of the suit plot and is possessed by Shri Binoy Chatterjee. In front of the said two-storied building, a covered drainage system is running through the plot and connected to the nearby Railway Jhill. Photocopies of the present scenarios of the said plot and map are enclosed herewith for ready reference. Although the land is classified as a 'pond', but no pond was currently visible on the land.

This is for favour of your kind information and necessary action.

Schedule of Land:

Mouza- Kulihanda (J.L No. 18).
L R Plot No. 7309,
Recorded classification: - 'Shali/Pukur'.
Area-0.96 Acre.


Revenue Inspector,
Saptagram R.I Office, Hooghly

**REVENUE INSPECTOR
SAPTAGRAM R.I OFFICE**

http://10.10.209.35/...

e-Bhuchitra

CHOUZA MAP
মৌজা মানচিত্র -> ম্যাপের উত্থাপ



প্রধান মে

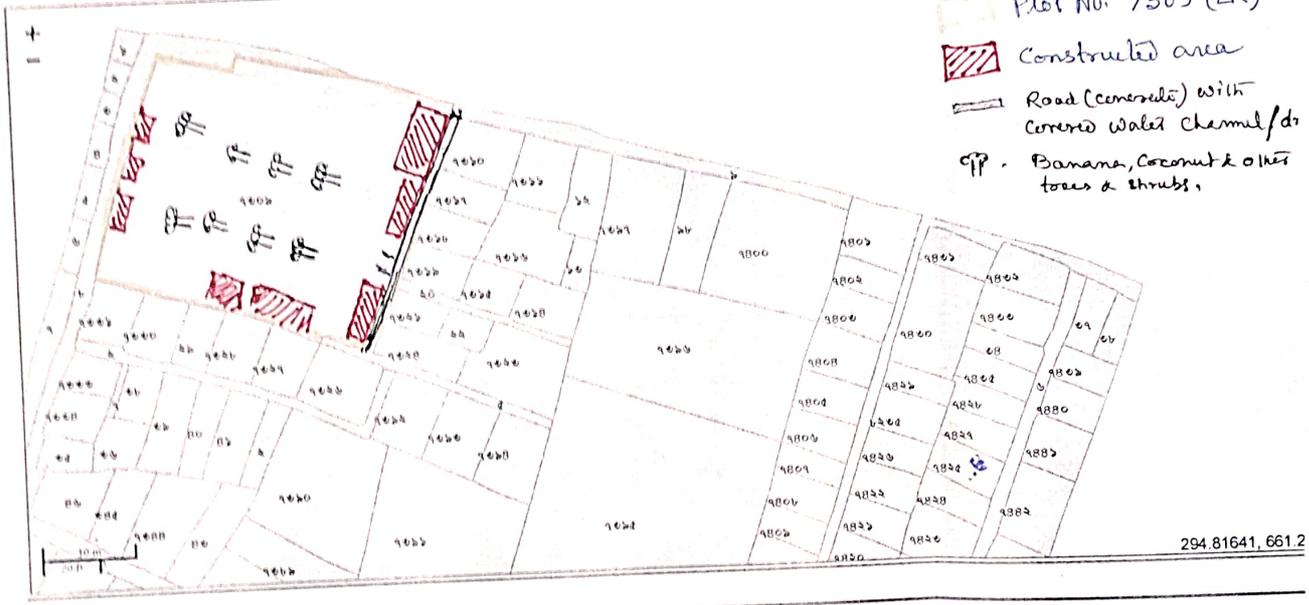
জেলা/মণ্ডল (HOOVERLY) ব্লক/মণ্ডল (MOGRA-CHINSURAH)

মৌজা: [018] বিঘা ২ শীট নং: 2

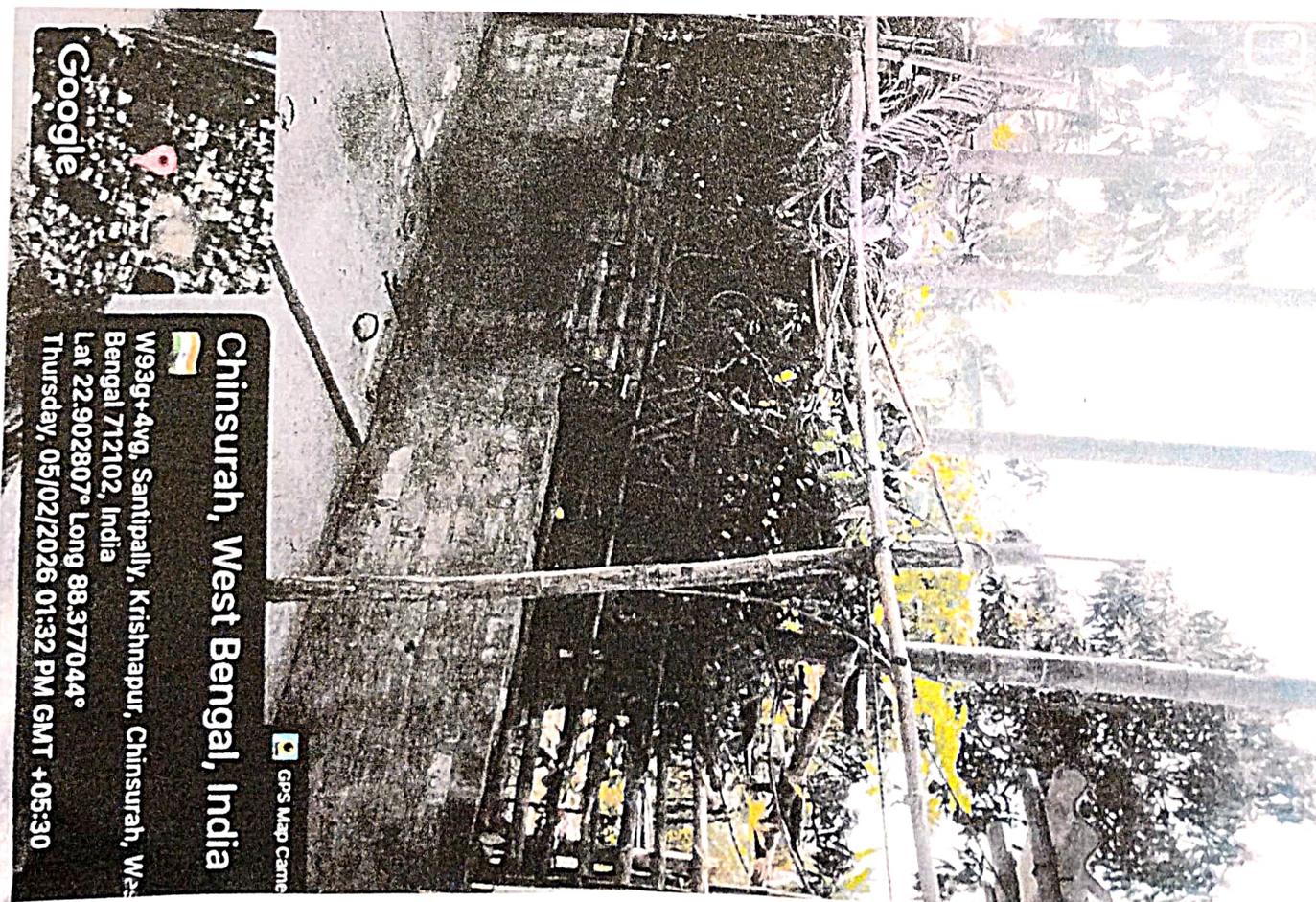
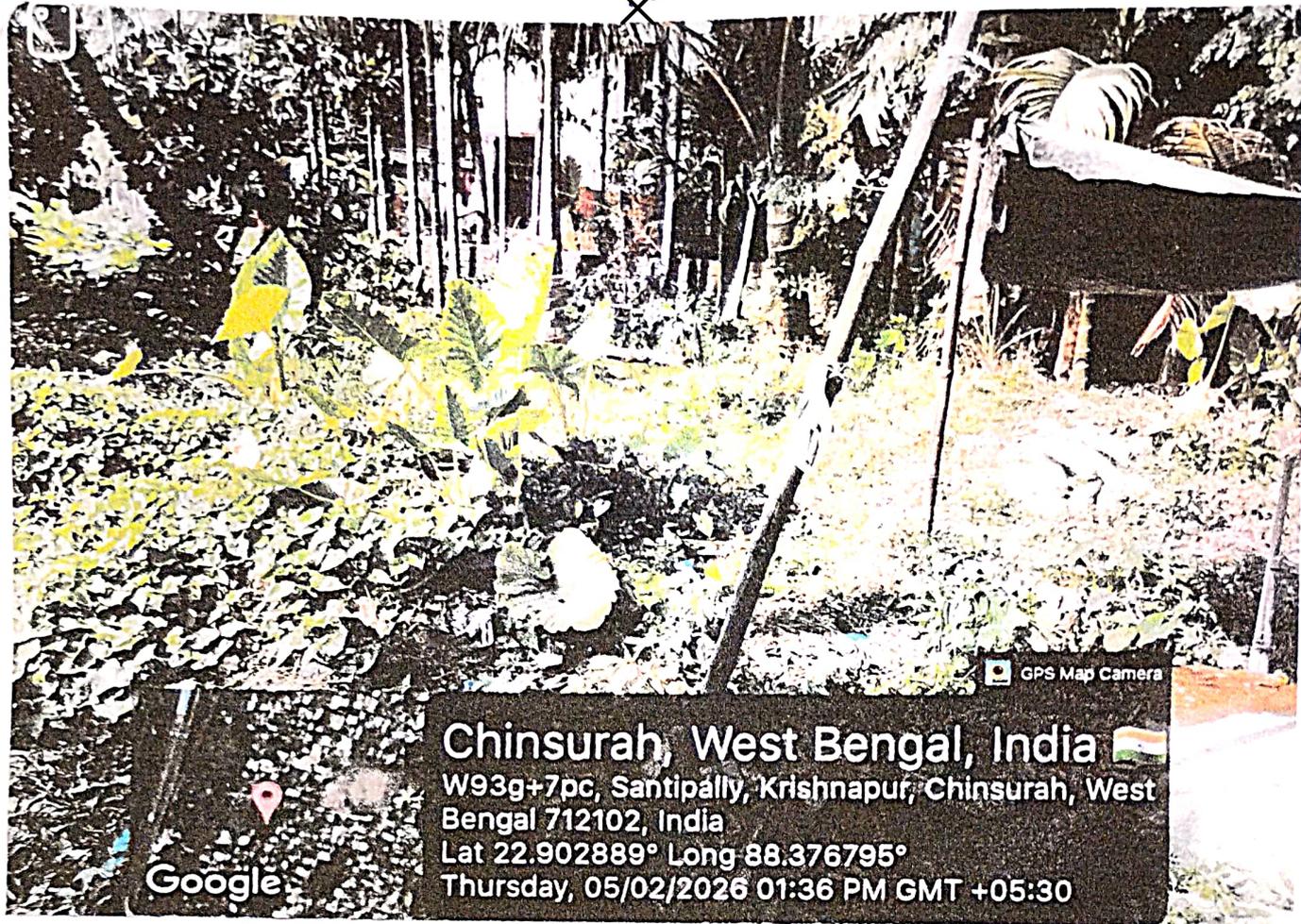
মাপের ধরন: LR

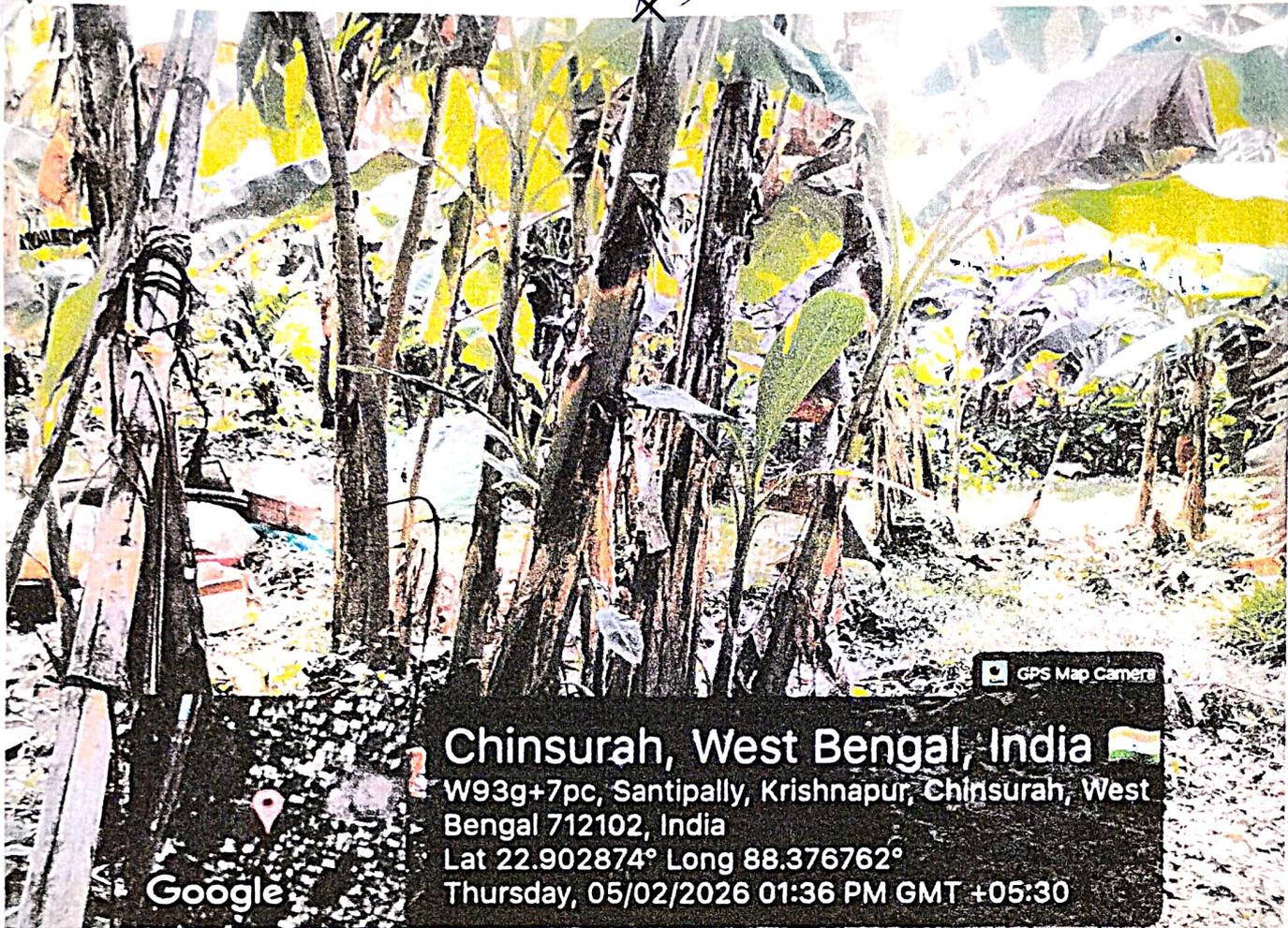
পাল নং: *

Plot Information (Plot No 7309, Digitized Area: 3.65 acres, ROR Area: 0.96 acres) Plot Information Report Khatian Details



REVENUE INSPECTOR
CAPTIGRAM R.I. OFFICE



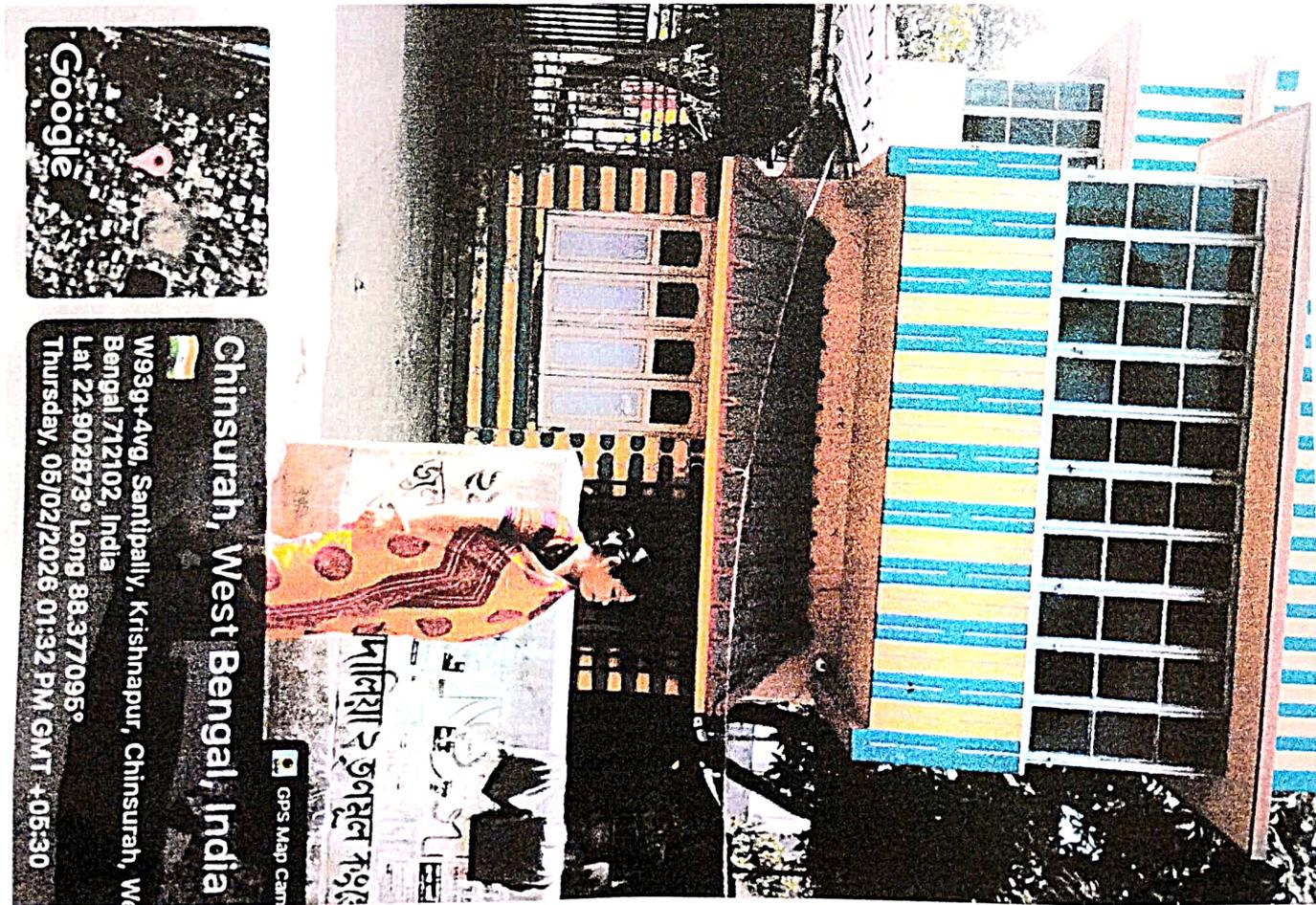


Chinsurah, West Bengal, India

W93g+7pc, Santipally, Krishnapur, Chinsurah, West Bengal 712102, India
 Lat 22.902874° Long 88.376762°
 Thursday, 05/02/2026 01:36 PM GMT +05:30

Google

GPS Map Camera



Chinsurah, West Bengal, India

W93g+4vq, Santipally, Krishnapur, Chinsurah, West Bengal 712102, India
 Lat 22.902873° Long 88.377095°
 Thursday, 05/02/2026 01:32 PM GMT +05:30

GPS Map Camera

Google



Annexure D (West Bengal Form No.) - 511
FIRST INFORMATION REPORT

Information of a cognizable crime reported under section 173 B.N.S.S.)

1. (i) Dist. Hooghly (ii) Sub-Divn. Sadar (iii) P.S. Chinsurah (iv) Year 2024
(v) FIR no. 287/24 (vi) Date 08.07.24

2. (i) Act. IPC Sections 447 (ii) Act Sections
(iii) Other Acts and Sections 03 WBLR Act

3. (a) General Diary Reference: Entry no. 503 Dt. 08.07.24 Time 10:45 hrs
(b) Occurrence of Offence: Day Date Since how long

(c) Information Received Date 08.07.24 Time 15:45 hrs
GD No. 503 Dt. 08.07.24 at the Police Station

4. Type of Information: Written / Oral / Electronic Communication English Type Complain

5. If registered after Preliminary Enquiry, reference no. of such enquiry:

6. Place of occurrence: (a) Direction and distance from P.S. North-west 3/2 Km approx.
(b) Address: Birbhanpur under Kodalia H.G.P., P.S. Chinsurah
(c) In case outside limit of this Police Station, then the name of P.S. Hooghly

7. Complainant / Informant:
(a) Name. Suchetana Pattanayak (b) Father's / Husband's Name
(c) Date / Year of Birth (d) Nationality
(e) Address: B.L.R.O., Chinsurah - Hooghly

(f) Mobile No. 2073673795 (g) UID No. / Any other ID No.
(h) E-mail id.

8. Details of known / suspected / unknown / accused with full particulars (attach separate sheet, if necessary)
Binoy Chatterjee, S/o - Dulal Chatterjee of Birbhanpur-1
P.S - Chinsurah, Hooghly

9. Reasons for delay in reporting by the Complainant / Informant

10. Particulars of properties stolen / involved (Attach separate sheet, if necessary)

11. Total value of properties stolen / involved
12. Inquest report / U.D. case no. if any
13. FIR contents: (Attach separate sheets, if required) The original written copy of the FIR

14. Action taken: Since the above report reveals commission of offence(s)
u/s 447 IPC & 03 WBLR Act.

Registered the case and took up investigation or directed S.I. Samir Karmakar
to take up the investigation OR transferred to P.S. on point of
jurisdiction OR refused to investigate (assign reasons)

The FIR was read over to the complainant / informant and was admitted to be correctly recorded and a copy
given to the complainant / informant free of cost.

Suchetana Pattanayak recorded by Animesh Hazari 08/07/24
Signature / Thumb Impression of the complainant / Informant Date 08.07.2024 Sub-Div. Officer
Police Station: Chinsurah P.S.

Name: Animesh Hazari Rank: S.I. of Police
Number, if any

-X- Annexure-B



Government of West Bengal
Office of the Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly



Memo No. 309 /BL&LRO/CM/2026

Date :- 06.02.2026

To,
The Additional District Magistrate and
District Land and Land Reforms Officer,
Hooghly.

Sub:- Enquiry report regarding status of LR Plot No. 7309 of Mouza- Kulihanda JL No. 18

Respected Madam,

In connection with the above noted subject, this is to state that concerned Revenue Inspector conducted a field enquiry over LR Plot No. 7309 of Mouza- Kulihanda, JL No. 18 under PS Chinsurah for mode of status of said plot.

The report of RI expresses that several constructed structures (one two storied building, ten one storied houses) remain partly erected on said plot and trees-shrubs (banana trees, coconut trees and other assorted trees) partly covered a vast portion of the same land.

In front of the said two-storied building, a covered drainage system running through the plot remains connected to the nearby Railway Jhil. Although the classification of the said land is " Doba", no pond was reportedly visible on the land.

Enquiry report of RI, photographs of the present scenario and a map are enclosed herewith.

This is for your kind perusal and consideration..

Yours sincerely,

[Handwritten Signature]
06/02/26

Assistant Director &
Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly
Assistant Director
and
BL & LRO.

Encl;- As stated

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNALEASTERN ZONE
BENCH, KOLKATA

ORIGINAL APPLICATION

NO.162/2025/EZ

In The Matter of:-

Paribesh Academy

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)



REPORT IN THE FORM OF AFFIDAVIT
ON BEHALF OF RESPONDENT NUMBER
02, THE DISTRICT MAGISTRATE &
COLLECTOR, HOOGHLY

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
State of West Bengal
(M): 9007035534
Email: subho.advocate@gmail.com